on the ARC recommendation. On direction of the GoM, comments of the State Governments concerned on the ARC recommendation have been called for. On such security related issues, all factors including the ground reality are taken into consideration before taking a decision and hence no time limit can be specified.

Plans for tackling natural and manmade disasters

- 361. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) whether India is well equipped to tackle natural and man-made disasters;
- (b) if so, what are the formulated plans or course of action to handle such situations;
- (c) whether the National Disaster Management Authority (NDMA) is coordinating with Municipal Corporations to spot unsafe buildings and strengthen them to withstand tremors;
 - (d) if so, the State and UT-wise details thereof;
- (e) the details of State-wise representations received for the aforesaid cause; and
- (f) whether Government plans to introduce Disaster Management courses in schools and colleges to increase awareness and preparedness amongst youngsters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) India's geo-climatic conditions as well as its high degree of socio-economic vulnerability, makes it one of the most disaster prone countries in the world. Different parts of the country are highly vulnerable to floods, droughts, cyclones, earthquakes, landslides, avalanches and forest fires. With the enactment of Disaster Management Act, 2005, an institutional mechanism has been creative. The National Policy on Disaster Management envisages a paradigm shift from a response and relief-centric approach to a proactive, holistic approach covering prevention, mitigation and preparedness to rehabilitation, reconstruction and recovery.

(b) NDMA has so far issued 17 national guidelines on various natural and man-made disasters and 15 reports on different cross cutting themes. All these guidelines were sent to all Chief Secretaries and Relief Commissioners for their effective implementation.

- (c) to (e) As per Disaster Management Act, 2005, it is the primary responsibility of the State Government to take preventive, preparatory and mitigative measure in this regard. Central Government supplements the efforts of State Governments. This Ministry has also requested Ministry of Urban Development to impress upon all the State Governments/UTs to bring suitable amendments in Town Planning/Urban Development Act, Zoning Regulations and Building Bye-laws to ensure structural safety. Many of the State Governments/UTs have already taken requisite action in this regard. The State-wise position is given in the Statement (See below).
- (f) As per the National Policy on Disaster Management, the subject of Disaster Management is to be included in the curriculum of all State Boards in the schools. Disaster Management had in past been a part of CBSE stream Disaster Management Education planned to be included in curriculum for ail under graduate and post graduate courses. It has been done for agriculture courses. Disaster management will soon be an optional paper as part of the curricula for all undergraduate courses at universities and affiliated colleges recognized by the University Grants Commission (UGC). In a latest directive, the UGC has asked vice-chancellors (VCs) of all 566 universities in the country to initiate steps for introducing disaster management as an optional subject in UG-level courses. It has also circulated a model syllabus, related to the proposed subject, for the universities to adopt and implement in classrooms.

Statement

State-wise position of Action Taken Report on incorporating the provisions related to Natural Hazards in State Town and Country Acts, Zoning Regulations and Building Bye-law in accordance with the recommendations of the Prof. Arya Committee Report

Sl. No.	State	Action Taken	
1	2	3	
1.	Andhra Pradesh	Structural safety Provisions have been incorporated in Building Bye-laws of various cities and A.P. Urban Areas Development, Act 1975	

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1	2	2	3
2.	Arunachal Pradesh		rnment has incorporated visions of "Arunachal Bye-laws, 2008
3.	Assam	steps to incorpor Natural Hazard proposed under A Planning Act, 199 bye laws in accor- dation of Prof. Ar	nment has already taken rate provisions related to dis in the Amendment Assam Town and Country 59 and proposed building dance with the recommenty a Committee Report and the State Government for
4.	A and N Islands	Country Planning Natural Hazards the Andaman and and Country Plan Regarding Buildi that the UT has Body i.e. Port Bl which Building	gested in the Town and g Act for safety against has been incorporated in d Nicobar Islands, Town nning Regulations, 1994. In Bye-laws, it is stated to only one Urban Local lair Municipal Council for g Bye-laws are being safety against Natural
5.	Bihar	Urban and Re Development Act, provision for Prep (keeping in view	ment has formulated Draft egional Planning and Bill, 2012 which has the pare a comprehensive plan of the regulation for land fatural Hazard prone area)
6.	Chandigarh	Bye-laws requ	stration have incorporated airing permission of ministration for ensuring in buildings.

1	2	3
7.	Chhattisgarh	The State Government has taken necessary action to incorporate the provision of Model BBL in the Chhattisgarh Town and Country Planning Act, 1973 and Chhattisgarh Bhoomi Vikash Niyam-1984.
8.	Daman and Diu	Structural Safety Provisions have been incorporated in Daman Municipal Bye-laws and Zoning Regulations, 2007.
9.	Dadar and Nagar Haveli	Provisions of Structural Safety have been incorporated in Dadar and Nagar Haveli Development Control (Amendment) Rules, 2007.
10.	NCT Delhi	Structural Safety Provisions have been incorporated in NCT Building Bye-laws, 1983.
11.	Goa	The State Government has constituted a Committee to review the Goa Town and Country Planning Act, 1974. The recommendations of the Prof. Arya Committee have been submitted to the said Committee. Further the Goa Land Development and Building Construction Regulations-2010 has certain provisions on Disaster Management. No building are being permitted in flood prone areas, land slide prone areas or other non-developable areas as identified in the State Disaster Management Plan or any other plan prepared by Goa State Disaster Management Authority.
12.	Gujarat	An expert committee is constituted by the State Government for reviewing the

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1	2	3
		amendments in Town and Country Planning Acts and Development Control Regulations so as to incorporate the provisions disaster mitigation.
13.	Haryana	The State Town and Country Planning Department has already amended the provisions of buildings Bye-laws from earthquake point of view. The Building Rules are also amended accordingly. The T & CP Department has made mandatory for Structure Stability Certificate along with structure drawings duly certified by structural engineer for the buildings more than 15 mt. in height, prior to approval of building plans and occupancy certificate. This has been incorporated in Punjab Scheduled Roads and Controlled Areas restriction of unregulated development rules, 1965 (Part-VIII-Building Rules)
14.	Himachal Pradesh	The Structure Safety provisions have already been incorporated in General Regulation for planning permission where no DP/IDP has been prepared. Further, Guidelines for Constructing earthquake resistant structure have been prepared and circulated to all the ULBs.
15.	Jammu and Kashmir	Provisions for Structural Safety have been incorporated Jammu Municipal Corporation (Building) Bye laws, 2011 and Building Regulations and Bye-laws 2010 (Kashmir Division)
16.	Jharkhand	Structural Safety Provisions have been incorporated in Building Bye-laws of Ranchi Regional Development Authority.

Unstarred Questions

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1 2		[27 February, 2013] Unstarred Questions 145	
17.	Karnataka	The State Government intends to bring about comprehensive amendments to Karnataka Town and Country Planning Act i.e. through the Karnataka Town and Country Planning (Amendment) Bill 2009. Further, safety measures regarding earthquake are being incorporated in the respective zoning regulations of the Master Plans being prepared in the State.	
18.	Kerala	The State Government has incorporated the provisions of structural safety in Kerala Municipal Building Rules-1999	
19.	Lakshadweep	Lakshadweep Building Bye-laws are under draft stage.	
20.	Maharashtra	Provisions for Structural Safety in Development Control Regulations for Mumbai Metropolitan Region, 1999	
21.	Tamil Nadu	State Government informed that action is being taken to incorporated provisions Structural Safety in the latest DCR for Chennai.	
22.	Manipur	State Government is in process of revising the Building Bye-laws to incorporate structural safety.	
23.	Madhya Pradesh	The amendments to Town and Country Planning Act, 1971 is under active consideration of the State Government.	
24.	Mizoram	The provisions of structural safety have been incorporated in Aizawil Development Authority Building Regulations, 2008.	

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1	2		3
25.	Meghalaya	environment and has been incorp Building Bye-law	ructural safety barrier free d single window clearance porated in the Meghalaya vs of 2001. Other provisions consideration of the State
26.	Nagaland	Bye-laws 2001 l State Governm notification and	have been submitted to the ment for approval and the provisions for safety ard prone area have been
27.	Odisha	Regulations, 2 Development approved by th notified in D Regulations inco Model Build	serve as a model for other
28.	Punjab	Town Planning a	t to Punjab Regional and and Development Act, 1995 consideration of the State
29.	Puducherry	Department is in the Puducherr Planning Act, I laws and Zoning provisions relat recommended by	and County Planning In the process of amending Ity Town and Country Puducherry Building Bye Ity Regulations in which the Ited to Natural Hazards as Ity the Prof. Arya Committee Ited orated. The proposal of

1	2	3
		notification is under the consideration of the UT Administration.
30.	Rajasthan	The State Govt, is taking necessary action to incorporate the provisions of structural safety.
31.	Sikkim	The Urban Development and Housing Department provides basic guidelines for earthquake resistant design and also regulation for restricting the maximum height of the building based on stability map has been issued.
32.	Tripura	The State Government has incorporated the safety provision of "Tripura Building Rules"-2004.
33.	Uttar Pradesh	Necessary action is being taken to incorporate the structural safety provisions. In this regard, it may be stated that the cities like Lucknow, Kanpur, Noida, Ghaziabad and Greater Noida have already incorporated structural safety provisions in their respective building Bye-lays.
34.	Uttarakhand	Structural Safety Provisions are being incorporated in Uttrakhand Building Construction and Development Regulations, 2011
35.	West Bengal	The State Government has constituted a committee of Chairperson of the ULB's to examine the provisions of structural safety so as to incorporate the same in West Bengal Municipal Rules, 2005.

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